

Minutes of the Policy Relaxation Committee (PRC) Meeting No.06/AM08 held on 16th October, 2007 at 2.30 P.M. in Conference Room No.4, Udyog Bhawan, New Delhi, under the Chairmanship of Shri R.S. Gujral, DGFT.

PRC Meeting was held under the Chairmanship of DGFT, and list of officers present in the meeting is given in **Annexure-I**.

2. Individual cases taken up for discussion and following decisions were taken. Decisions are elaborated in **Annexure-II**

S.No.	Name of the firm	File Number	Subject/Request	Decision Taken
1.	M/s KEC International	01/94/180/666/AM07/PC-1	Revalidation of DFCE No.0310327881 dated 29.04.05	Approved for revalidation subject to payment of composition fee.
2.	M/s Sadhana Nitro Chem Limited, Mumbai	01/94/180/230/AM08/PC-1	Extension in EO period of advance licence no.0310246014 dated 7.1.04 for regularization purpose.	Approved for EOP extension for the purpose of regularization subject to payment of composition fee @ 1%.
3.	M/s Bhaskar Industries Limited, Mandideep	01/94/180/403/AM08/PC-1	(i) Extension in EO period against Advance Licence No.110006804 dated 15.09.03 and 1110006465 dated 24.7.03; (ii) To amend the export product to read as "100% Cotton Fabric Denim".	(a) Rejected for EOP extension for advance licence No.1110006465 dt 24.7.03 (b) Approved for EOP extension for licence No.1110006804 dt. 15.9.03 for 6 months subject to payment of 1% composition fee per month. (c) Approved for amendment of export product as "100% Cotton Fabric Denim" as per SION J-96.
4.	M/sShubhada Polymers Products (Pvt). Limited	01/94/180/234/AM08/PC-1	Extension in EO period against advance licence No.0310238660 dated 1.12.2003	Approved for regularization of exports made beyond EOP and extend the EOP up to March, 2007 subject to payment of composition fee @1% per month of the duty saved amount.
5.	M/s Malhotra Rubbers Limited, Noida	01/94/180/393/AM08/PC-1	Revalidation of advance licence No.0510134525 dated 6.8.04	Approved revalidation for 6 months from the date of endorsement subject to payment of composition fee @ 2% of the unutilized CIF value.

6.	M/s Amrut Distilleries Limited, Bangalore	01/94/180/375/AM08/PC-1	Extension in EO period against their advance licence No.0710028790 dated 13.04.07.	Approved for EOP extension subject to payment of 1% composition fee per month on the duty saved amount.
7.	M/s Hindustan Zinc Limited, Udaipur	01/94/180/208/AM08/PC-1	Redemption of advance licence No.1310014006 dated 22.04.04 against lost E.P. copies of Shipping Bills accepting self attested copies.	Approved.
8.	M/s Sonal Garments (India) Pvt. Limited, Mumbai	01/94/180/224/AM08/PC-1	Revalidation of annual advance licence No.0310221058 dated 27.08.03.	Approved revalidation for 6 months from the date of endorsement subject to payment of 2% composition fee on the CIF value of the balance import.
9.	M/s Karur K.C.P. Packagings Limited, Karur	01/94/180/534/AM08/PC-1	Extension in EO period against their advance licence No.3210018416 dated 24.12.03 for thirty days from the date of endorsement without payment of composition fee.	Approved for extension of EOP for 30 days from the date of endorsement subject to payment of composition fee @ 1% on the duty saved amount.
11.	M/s Great Eastern Energy Corporation Limited, Gurgaon	01/93/180/008/AM08/PC-I(B)	Relaxation of provisions of para 2 (III) c (i) of Import Licensing Notes to Chapter 87	Deferred.
12.	M/s Automotive and Industrial Linings, Noida	01/94/180/452/AM08/PC-1	(i) Revalidation of advance licence no.0510139632 dated 04.10.04 for six months; (ii) "Step down of Import Quantity" in EODC	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition fee of 2%. Step down (down stream manufacturing) allowed as per SIONs in force.
13.	M/s Mihir & Company, Mumbai	01/94/180/129/AM08/PC-1	Revalidation of advance licence No.0310274511 dated 14.06.04	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of 2% composition fee of the CIF value of balance import.
14.	M/s The Associated Capsules Pvt. Limited, Mumbai	01/94/180/203/AM08/PC-1	Revalidation of advance licence No.3110012815 dated 7.10.2003	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of 2% composition fee of the CIF value of balance

				the CIF value of balance import.
15.	M/s Valiant Organics Pvt. Limited, Mumbai	01/94/180/173/AM08/PC-1	Revalidation of advance licence (for intermediate supply) No.0310282235 dated 21.7.04.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of 2% composition fee of the CIF value of balance import.
16.	M/s Ralson (India) Limited, Ludhiana	01/94/180/334/AM08/PC-1	Revalidation of advance licence No.3010037369 dated 21.9.04.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of 2% composition fee of the CIF value of balance import.
17.	M/s Royal Brushes (P), Mumbai	01/94/180/378/AM08/PC-1	Revalidation of advance licence No.0310296608 dated 24.5.07	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of 2% composition fee of the CIF value of balance import.
18.	M/s Shubhada Polymers Products (Pvt) Limited, Mumbai	01/94/180/235/AM08/PC-1	Extension in EO period against advance licence No.0310236391 dated 14.11.03.	Approved for EOP extension up to 31.3.07 subject to payment of composition fee @ 1% per month on the duty saved amount.
19.	M/s Cadila HealthCare Limited, Ahmedabad	01/94/180/289/AM08/PC-1	Extension in EO period against their advance licence No.0810032025 dated 02.09.03.	Approved for EOP extension up to 20.9.06 subject to payment of composition fee @ 1% per month on the duty saved amount.
20.	M/s Tajna Shellac Pvt. Ltd., Kolkata	01/94/180/463/AM08/PC-1	EOP extension against advance licence No.0210045557 dated 6.3.2003 for at least 2 months.	Approved for EOP extension for 2 months from the date of endorsement subject to payment of composition fee @1% per month of the duty saved amount.
21.	M/s Rivaa Exports, Surat	01/94/180/131/AM08/PC-1	Extension in EO period against their advance licence No.5210000476 dated 23.11.2000 up to 22.10.2004 for regularization purpose.	Approved for EOP extension up to 22.10.04 for regularization purpose subject to payment of composition fee @1% per month of the duty saved amount.
22.	M/s Novel Plastic Pvt. Limited, Mumbai	01/94/180/577/AM08/PC-1	Revalidation against advance licence No.0310299498 dated 28.10.04 up to 27.10.07.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition free @ 2% of the CIF value of

				balance import.
23.	M/s Essar Steel Limited, Mumbai	01/53/8/60/E-5/AM06/ILS	Permission for disposal of one used imported King Air B 200 Aircraft 2001 model registration marking VT-YUD.	Rejected.
24.	M/s Essar Investments Limited, Mumbai	01/53/8/52/E-5/AM05/ILS	Permission for disposal of one used imported Bell Helicopter 1997 Model Marking registration No.VT-YAY.	Rejected.

25.	M/s Ges Polymers Pvt. Limited, Mumbai	01/94/180/578/AM08/PC-1	Revalidation of advance licence No.0310261032 dated 26.03.2004.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition free @ 2% of the CIF value of balance import.
26.	M/s Ishan Dyes & Chemicals Ltd. Borsad	01/94/180/538/AM08/PC-1	Extension in EOP period against their advance licence No.08001961 dated 16.09.1999 for six months from the date of endorsement.	Approved for regularization of exports made beyond the original EOP & extension of EOP for a period of 6 months from the date of endorsement.
27.	M/s Gazebo Industries Limited, Mumbai	01/94/180/404/AM08/PC-1	Extension in E.O. period against their advance licence No.0310177404 dated 09.01.03.	Approved for EOP extension for 3 months from the date of endorsement on the licence subject to payment of composition fee @1% per month on the duty saved amount.
28.	M/s Bharat Heavy Electricals Limited, Bhopal	01/94/180/535/AM08/PC-1	EOP Extension up to 20.11.2006 against advance licence No.1110006311 dated 04.07.03 for regularization purpose.	Approved for EOP extension up to 20.11.06 for the purpose of regularization of exports made after expiry of EOP period, subject to payment of composition fee of @ 1% per month on the duty saved amount.

29.	M/s Pyramid Plastics, Mumbai	01/94/180/422/AM08/PC-1	Revalidation against advance licence No.0310300347 dated 2.11.04 up to 1.11.2007.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition free @ 2% of the CIF value of balance import.
30.	M/s Paharpur Cooling Towers Limited, Kolkata	01/94/180/300/AM08/PC-1	Procedural relaxation for fulfillment of EO by producing Appendix 22B in respect of Bank Certificate against their following three advance licences (details in agenda)	Committee decided to consider the case as per the revised procedure as and when the same is in place. Deferred.
31.	M/s Ultratech Cement Limited, Mumbai	01/94/180/394/AM08/PC-1	Revalidation against advance licence No. 0310305110 dated 3.12.04 up to 31.12.2007.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition free @ 2% of the CIF value of balance import.
32.	M/s The Supreme Industries Limited, Mumbai	01/94/180/639/AM08/PC-1	EOP Extension against advance licence No.0310123741 dated 8.2.02 up to 30.4.07 for regularization purpose.	Rejected.
33.	M/s GE India Industrial Pvt. Limited, Bangalore	01/94/180/163/AM08/PC-1	Redemption of 4 advance licences (details in agenda)	Approved for redemption subject to the condition that customs attested re-constructed EP copies of shipping bills are within the original EOP & BRC, etc., are submitted by the applicant.
34.	M/s Hindustan Zinc Limited, Udaipur	01/94/180/211/AM08/PC-1	Redemption of advance licence No.1310011930 dated 16.10.03 against customs attested copies of shipping bills in lieu of original E.P. copies.	Approved for redemption subject to the condition that customs attested re-constructed EP copies of shipping bills are within the original EOP & BRC, etc., are submitted by the applicant.
35.	M/s Hindustan Zinc Limited, Udaipur	01/94/180/210/AM08/PC-1	Redemption of advance licence No.1310012667 dated 19.12.03 against lost E.P. copies of shipping bills.	Approved for redemption subject to the condition that customs attested re-constructed EP copies of shipping bills are within the original EOP & BRC, etc., are submitted by the applicant.

			copies of Shipping Bills.	customs attested re-constructed EP copies of shipping bills are within the original EOP & BRC, etc., are submitted by the applicant.
36.	M/s Indiana Gratings Pvt. Limited, Mumbai	01/94/180/419/AM08/PC-1	Revalidation of advance licence no. 0310273074 dated 7.6.04.	
37.	M/s Alcobex Metals Limited, Jodhpur	01/94/180/193/AM08/PC-1	Revalidation of annual advance licence No.1310017640 dt.16.02.05 and enhancement in CIF and FoB value.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition free @ 2% of the CIF value of balance import.
38.	M/s National Exports Corporation, Amritsar	01/94/180/144/AM08/PC-1	Revalidation of advance licence No.1210003116 dt. 6.8.04 for six months.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition free @ 2% of the CIF value of balance import.
39.	M/s Unidrug Innovative Pharma Technologies Limited, Indore	01/94/180/408/AM08/PC-1	Regularisation of partial exports made to 100% EOU	Approved.
40.	Reference received from ILS Division	01/53/162/A-71/AM08/ILS	Grant of import license on 'stock and sale' basis for import of 1) ACs and other items containing ozone depleting gases 2) Refrigerant gases like HCFC-22 (R-22), HCFC 123/134/114/141b/133/Blended HCFC etc. 3) Other miscellaneous items	Approved as per detailed minutes at Annexure-II.
41.	M/s Paras Petrofils Limited, Surat	1/84/162/1011/AM08/DES-V	Regarding to allow fulfill EO by export of value added export and higher value addition with the parameters of fixed SION against following four Advance Licences (details at Agenda)	Approved as per detailed minutes at Annexure-II.
42.	M/s Shree Pushkar Petro Products Limited, Mumbai	01/94/180/137/AM08/PC-1	Extension in EO period against their advance licence No.0310259239 dt.18.3.04 up to 30.06.07 for regularization purpose.	Approved for EOP extension up to 30.06.07 subject to payment of composition fee @ 1% of duty saved amount.
43.	M/s Studio	01/80/162/165/AM07/DES-II	EOP extension against advance	Approved for EOP

43.	M/s Sterile Optical Technologies Limited, Mumbai	01/80/162/03/AM07/DES-II	EOP extension against advance licence No.0310088154 dated 12.6.01.	Approved for EOP extension up to 7.6.05, subject to payment of composition fee @ 1% per month on the duty saved amount.
44.	M/s DLF Power Limited, Gurgaon	01/80/162/1384/AM07/DES-1	EOP extension in respect of advance licence No.P/L/0097723 dt. 26.11.1998.	Committee felt that Policy Relaxation is not warranted in this case.
45.	M/s BHEL	01/80/42/004AM04/DES-1	Amendment of Norms against advance licence No.0410056010 dated 16.4.04.	Decided as per detailed minutes at Annexure-II.
46.	M/s Hindustan Tin Works Limited, New Delhi	01/80/162/1418/AM07/DES-1	Revalidation of advance licence No.0510195396 dated 30.11.06.	Approved for revalidation for 6 months without composition fee.
47.	M/s L&T Komatsu Limited, Bangalore	01/94/180/297/AM08/PC-1	Revalidation of advance licence No.0710027864 dated 8.3.04.	Approved for revalidation for a period of 6 months from the date of endorsement subject to payment of composition fee @ 2% of the CIF value of balance import.
48.	M/s Malladi Drugs & Pharmaceuticals Limited, Chennai	01/94/180/494/AM08/PC-1	Revalidation of advance licence No.0410063922 dated 8.11.04.	Approved for revalidation for 6 months subject to imports from registered sources & payment of composition fee @2% of the CIF value of balance import.
49.	M/s Aga Fruits (P) Limited, Bangalore	01/94/180/136/AM08/PC-1	EOP Extension against advance licence No.0710028603 dated 5.4.04.	Approved EOP extension for 6 months from the date of endorsement @ 1% per month composition fee on the duty saved amount.
50.	M/s May (India) Laboratories Pvt. Limited, Chennai	01/94/180/572/AM08/PC-1	Clubbing 3 adv. Licences (details at Annexure-II).	Rejected (as per detailed minutes at Annexure-II).
51.	M/s Indian Petrochemicals Corporation Limited, Mumbai	01/94/180/649/AM08/PC-1	Revalidation of advance licence No.0310316179 dated 10.2.05.	Approved for revalidation for 6 months subject to imports from registered sources & payment of composition fee @2% of the CIF value of balance

				value or balance import.
52.	M/s Hetero Drugs Limited, Hyderabad	01/94/180/425/AM08/PC-1	EOP Extension against advance licence No.0910014615 dated 6.6.03.	Approved for EOP extension up to 05.05.06 for regularization of exports subject to payment of composition fee @1% per month on the duty saved amount.

Annexure-1

List of Officers present in the PRC Meeting held on 16.10.2007 at 2.30 P.M.

1. *Shri R.S. Gujral, DGFT – in the Chair*
2. *Dr. Shyam Agarwar, Addl. DGFT*
3. *Dr. Maya D. Kem, Addl. DGFT*
4. *Shri S.K. Prasad, Addl. DGFT*
5. *Smt. Sangeeta Singh, Jt. DGFT*
6. *Shri S.K. Samal, Jt. DGFT*
7. *Shri A.K. Singh, Jt. DGFT*
8. *Shri Anil Agarwarl, Jt. DGFT*
9. *Shri Tapan Mazumder, Jt. DGFT*
10. *Shri S.N. Dubey, DDG*

Annexure –II

Details of decision taken against individual cases :

Case No.1 M/s.KEC International Ltd., Mumbai

F.No.01/94/180/666/AM07/PC-1

Meeting No.06/AM08 date: 16.10.07 Subject: Revalidation of DFCE No.0310327881 dt.29.4.05 under Served From India Scheme.

The Committee decided to revalidate DFCE No.0310327881 dt.29.4.05 subject to payment of composition fee @ 2% of the unutilized cif value of the licence, if revalidation is for six months, and @ 7% of the unutilized cif value of the licence if revalidation is for a period of one year, at the option of the DFCE holder. The maximum period of revalidation allowed by the Committee in this case is one year from the date of endorsement of revalidation on the licence.

Case No.2 M/s. Sadhana Nitro Chem Ltd., Mumbai

F.No.01/94/180/230/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject : Extension in EOP of advance Licence No.0310246014 dt.7.1.04 for regularization purpose.

The Committee found that the firm had fulfilled a substantial portion of EO i.e. 93.75% within the original EOP and the remaining 6.25% EO was fulfilled after the expiry of the EOP. Therefore it was decided that the portion of EO fulfilled after the expiry of original EOP (i.e. 6.25% of the E.O.) may be regularized with normal composition fee @ 1% per month of duty saved amount vis-à-vis the export made beyond EO period.

Case No.3 M/s.Bhaskar Industries Ltd., Mandideep.

F.No.01/94/180/403/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension of EOP against Advance Licence No.1110006804 dt.15.9.03 and 1110006465 dt.24.7.03 and to amend the export product to read as “100% Cotton Fabric Denim.”

The Committee decided as under:

- a. The request for extension of EOP against advance licence No. 1110006465 dt.24.7.03 is rejected as no export has been effected against the said licence.
- b. As EO fulfilled against the licence is 97.95% (qty.wise) as claimed by the firm, EOP in respect of licence No.1110006804 dt.15.9.03 is extended for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% per month on the duty saved amount viz.-a-viz the balance exports.
- c. It was decided to amend the export product in respect of aforesaid two advance licences as “100% Cotton Fabric Denim” as per SION J-96 as the input i.e. raw cotton, is same.

Case No.4 M/s.Shubhada Polymers Products Pvt. Ltd., Mumbai

F.No.01/94/180/234/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension of EOP against advance licence No.0310238660 dt.1.12.03.

The Committee noted that the firm had completed 97% of exports obligation within original EOP as claimed by the firm. Only 3 items were exported beyond the EOP i.e. by March-2007. Therefore committee decided to regularize the exports made beyond the EOP and extend the EOP upto March-2007 for the purpose of regularization of exports already made. This will be subject to payment of composition fee @ 1% per month of the duty saved amount viz-a-viz exports made after the validity of EOP.

Case No.5 M/s.Malholtra Rubber Ltd., Noida

F.No.01/94/180/393/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0510134525 dt.6.8.04.

The Committee noted that the EO in this case is claimed to have been fulfilled 100% by the firm. Therefore it was decided to revalidate the advance licence No. 0510134525 dt.6.8.04. for a period of six months from the date of endorsement subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.6 M/s.Amrut Distilleries Ltd., Bangalore

F.No.01/94/180/375/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension of EOP against advance licence No.0710028790 dt.13.4.04.

The Committee noted that a substantial portion of EO is fulfilled in this case i.e. 43.41% quantity wise and 87.06% value wise, as claimed by the firm. Therefore it was decided to extend the EOP against advance licence No.0710028790 dt.13.4.04 upto 31.10.07 as requested by the firm subject to payment

of composition fee @ 1% per month on the duty saved amount viz-a-viz the balance qty. of exports made beyond the original EO period.

Case No.7 M/s.Hindustan Zinc Ltd., Udaipur.

F.No.01/94/180/208/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Redemption of advance licence No.1310014006 dt.22.4.04 against EP copies of shipping bills in lieu of lost original shipping bills.

The Committee noted that the firm has furnished original BRCs and Customs attested shipping bills (5 in no.) in lieu of original shipping bills lost by the firm. The Committee decided to accept the shipping bills as they are certified by the Customs towards redemption of EO against advance licence No. 1310014006 dt.22.4.04.

Case No.8 M/s.Sonal Garments (India) Pvt. Ltd., Mumbai

F.No.01/94/180/224/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject : Revalidation of annual advance licence No.0310221058 dt.27.8.03.

The Committee noted that the firm have fulfilled EO in respect of annual advance licence No.0310221058 dt.27.8.03. more than 100% both qty. wise and value wise. It was decided to revalidate the said licence for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% on the cif value of the balance import.

Case No.9 M/s.Karur K.C.P. Packkagings Ltd., Karur

F.No.01/94/180/534/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject : Extension of EOP against their advance licence No.3210018416 dt.24.12.03 for thirty days.

The Committee noted that EO against the licence No. 3210018416 dt.24.12.03 is claimed to have been fulfilled 34% proportionate to actual imports and 73.20% value wise proportionate to actual imports. The Committee decided to extend the EO period in this licence for a period of 30 days from the date of endorsement on the licence subject to payment of composition fee @ 1% on the duty saved amount viz.- a-viz balance qty. of export.

Case No.10 M/s.Mangal Polysil, Mumbai

F.No.01/82/162/468/AM07/DES.VIII, 01/82/162/467/AM07/DES.VIII, 01/82/162/727/AM07/DES.VIII,

Meeting No.06/AM08 date: 16.10.07

Subject: Waiver of composition fee against revalidation of advance licence No.0310235387 dt.10.11.2005, 0310235377 dt.10.11.2003 & 0310242323 dt.16.12.2003.

The Committee observed that the composition fee imposed by PRC against the revalidation of the above three licences can not be waived. Therefore the request for waiver of composition fee was rejected.

Case No.11 M/s. Great Eastern Export Corporation Ltd., Chennai

Case No.11 M/s.Great Eastern Energy Corporation Ltd., Gurgaon

F.No.01/93/180/008/AM08/PC-1(B)

Meeting No.06/AM08 date: 16.10.07

Subject: Request to import of RD20 Range III Triden Base Drilling Rig with Assy/Spares mounted on a specially tailored made vehicle – Relaxation of provision of para 2 (II) c (i) of Import Licensing Note to Chapter 87.

The Committee was of the view that the provision of Para 2(II) c(i) of import licensing note to Chapter 87 needs to be examined thoroughly before a final view is taken. The case was thus deferred.

Case No.12 M/s.Automotive and Industrial Linings, Noida.

F.No.01/94/180/453/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0510139632 dt.04.10.04 and Step down of import qty. in EODC.

The Committee noted that a substantial portion of EO i.e. 82.67% qty. wise and 89.63% value wise, has been fulfilled in this case. It was therefore decided to revalidate the advance licence No. .0510139632 dt.04.10.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence. Further it was decided to allow step down (down stream manufacturing) as per the relevant SION in force.

Case No.13 M/s.Mihir & Company, Mumbai

F.No.01/94/180/129/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: revalidation of advance licence No.0310274511 dt.14.6.04.

As the EO is claimed to have been fulfilled 100% by the firm, the Committee decided to revalidate the advance licence No. 0310274511 dt.14.6.04. for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.14 M/s.Associated Capsules Pvt. Ltd., Mumbai

F.No.01/94/180/203/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: revalidation of advance licence No.3110012815 dt.7.10.2003.

As the EO is claimed to have been fulfilled 100% by the firm, the Committee decided to revalidate the advance licence No 3110012815 dt.7.10.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import

Case No.15 M/s.Valiant Organics Pvt. Ltd., Mumbai.

F.No.01/94/180/173/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0310282235 dt.21.7.04.

As the EO is claimed to have been fulfilled 100% by the firm, the Committee decided to revalidate the advance licence No 0310282235 dt.21.7.04. for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import

Case No.16 M/s.Ralson (India) Ltd., Ludhiana.

F.No.01/94/180/334/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.3010037369 dt.21.9.04.

As EO is claimed to have been fulfilled 100% by the firm, the Committee decided to revalidate the advance licence No 3010037369 dt.21.9.04. for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.17 M/s.Royal Brushes (P) Ltd., Mumbai.

F.No.01/94/180/378/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0310296608 dt.12.10.04.

The Committee noted that a substantial portion of EO i.e. 97% qty. wise and 86% value wise is claimed to have been fulfilled by the firm. It was therefore decided to revalidate the licence No. 0310296608 dt.12.10.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.18 M/s.Shubhada Polymers Products Pvt. Ltd. Mumbai.

F.No.01/94/180/235/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0310236391 dt.14.11.03.

The Committee noted that 92% EO has been fulfilled by the firm against advance licence No. .0310236391 dt.14.11.03. within EO period and balance 8% has been fulfilled beyond the EOP by 31.3.2007, it was decided to extend the EO period against the said licence upto 31.3.2007 subject to payment of composition fee @ 1% per month on the duty saved amount vis-a-vis the qty. of export made after the original EO period.

Case No.19 M/s.Cadila Healthcare L:td., Ahmedabad.

F.No.01/94/180/289/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0810032025 dt.2.9.03

The Committee noted that 79.40% of EO has been fulfilled by the firm against advance licence No. 0810032025 dt.2.9.03 within EO period and balance 20.60% has been fulfilled beyond the EOP by 20.9.06. On the basis of this, it was decided to extend the EO against the said licence upto 20.9.2006 subject to payment of composition fee @ 1% per month on the duty saved amount vis-a-vis the qty. of export made beyond the original EO period.

Case No.20 M/s.Tajna Shellac Pvt Ltd., Kolkata

F.No.01/94/180/463/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0210045557 dt.6.3.2003.

The Committee noted that EO in respect of advance licence No. 0210045557 dt.6.3.2003. has been fulfilled 96% qty. wise after the pro-rata reduction to that of imports made, as claimed by the firm. It was decided to extend the EOP against this licence for two months from the date of endorsement on the licence subject to payment of composition fee @ 1% per month of the duty saved amount vis-a-vis the balance qty. of export.

Case No.21 M/s.Rivaa Exports, Surat.

F.No.01/94/180/131/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.5210000476 dt.23.11.2000.

The Committee noted that 76.54% of EO against advance licence No. 5210000476 dt.23.11.2000. has been fulfilled within the validity of EOP and balance 23.46% after expiry of the EOP, on pro-rata basis, viz-a-viz actual imports made, as claimed by the firm. Therefore it was decided to grant extension in EOP against the said licence upto 22.10.04 for regularization purpose, as requested by the firm subject to payment of composition fee @ 1% per month of the duty saved amount vis-a-vis the qty. of export made after the EO period.

Case No.22 M/s.Novel Plastic Pvt. Ltd., Mumbai

F.No.01/94/180/577/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0310299498 dt.28.10.04.

As the EO is claimed to have been fulfilled 100% qty. and value wise by the firm, the Committee decided to revalidate advance licence No .0310299498 dt.28.10.04.for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.23 M/s.Essar Steel Ltd., Mumbai.

F.No.01/53/8/60/E-5/AM06/ILS

Meeting No.06/AM08 date: 16.10.07

Subject: Permission for disposal of one used imported King Air B 200 Aircraft 2001 model registration marking VT-YUD.

The Committee decided to reject the request of the firm as there is no justification furnished for Policy Relaxation in the matter of transfer of helicopter imported under Actual User condition.

Case No.24 M/s.Essar Investment Ltd., Mumbai

F.No.01/53/8/52/E-5/AM06/ILS

Meeting No.06/AM08 date: 16.10.07

Subject: Permission for disposal of one used imported Bell Helicopter 1997 Model Marking registration No.VT-YAY.

The Committee decided to reject the request of the firm as there is no justification furnished for Policy Relaxation in the matter of transfer of helicopter imported under Actual User condition.

Case No.25 M/s.Ges Polymers Pvt. Ltd., Mumbai.

F.No.01/94/180/578/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No. 0310261032 dt.26.3.04

The Committee noted that the firm have fulfilled 100% EO against advance licence No.0310261032 dt.26.3.04, as claimed by the firm. It was therefore decided to revalidate the above licence for a period of six month from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.26 M/s.Ishan Dyes and Chemicals Ltd., Borsad.

F.No.01/94/180/538/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extn. In EOP against advance licence No.08001961 dt.16.9.1999.

The Committee noted that the firm had fulfilled export obligation against advance licence No. 08001961 dt.16.9.1999 to the extent of 59.28% qty. wise as declared by the firm. The Committee decided to regularize the exports which have been effected beyond the original EOP. Further it was decided to extend the EOP against the said licence for a period of six months from the date of endorsement on the licence for enabling the firm to fulfil the balance EO.

Case No.27 M/s.Gazebo Industries Ltd., Mumbai

F.No.01/94/180/404/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0310177404 dt.9.1.03.

The committee noted that 86% of EO has been fulfilled qty. wise and 113% value wise proportionate to actual imports made as claimed by the firm. As a substantial portion of EO has been fulfilled against the licence No.0310177404 dt.9.1.03, the committee decided to extend the EOP for 3 months from the date of endorsement on the licence subject to payment of composition fee @ 1% per month on the duty saved amount viz.-a-viz the qty. of balance export.

Case No.28 M/s.Bharat Heavy Electricals Ltd., Bhopal

F.No.01/94/180/535/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: EOP extension upto 20.11.2006 against advance licence No.1110006311 dt.4.7.03 for regularization purpose.

The Committee noted that 50% EO against the advance licence 1110006311 dt.04.07.03 was completed within valid EO period and balance 50% EO was completed after the expiry of EOP (upto 20.11.06). Therefore committee decided to extend the EO period in this case upto 20.11.06 for the purpose of regularization of exports made after the expiry of EO period, subject to payment of composition fee @ 1% per month on the duty saved amount viz.-a-viz the qty. of export made after the original EO period.

Case No.29 M/s.Pyramid Plastics, Mumbai.

F.No.01/94/180/422/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0310300347 dt.2.11.2004.

The Committee noted that EO against the advance licence 0310300347 dt.2.11.2004 has been fulfilled to the extent of 97% qty. wise and 190% value wise as claimed by the firm. Therefore, it was decided to revalidate the licence for a period of six month from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.30 M/s.Paharpur Cooling Towers Ltd., Kolkata.

F.No.01/94/180/300/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Relaxation of procedural requirement for fulfillment of EO by producing Appendix 22B in respect of Bank Certificate against advance licence No.0210064939 dt.26.5.2004, 0210075972 dt.7.3.2005 & 0210014619 dt.17.8.2000.

The Committee noted that the procedure in regard to documentary requirements for fulfillment of EO against the deemed export advance licences is under revision. It was decided that the case will be considered as per the revised procedure as and when the same is in place.

Case No.31 M/s.Ultratech Cement Ltd., Mumbai

F.No.01/94/180/394/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0310305110 dt.3.12.04.

The Committee noted that EO has been fulfilled against advance licence No.0310305110 dt.3.12.04 to the extent of 100% as claimed by the firm. Therefore committee decided to revalidate the said licence for a period of six month from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.32 M/s. The Supreme Industries Ltd., Mumbai.

F.No.01/94/180/639/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0310123741 dt.8.2.2002.

The Committee noted that the firm has fulfilled less than 25% of EO within the valid EOP. Therefore committee did not agree to the request of the firm for extension in EOP against advance licence No. 0310123741 dt.8.2.2002.

Case No.33 M/s.GE India Industrial Pvt. Ltd., Bangalore.

F.No.01/94/180/163/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Redemption of 4 advance licences (i)0710017617 dt.3.2.02 (ii) 0710018223 dt.31.12.02, (iii) 0710020050 dt. 25.3.03 & (iv) 0710020881 dt.29.4.03. against lost EP copies of shipping bills.

The Committee noted that the firm has submitted a few re-constructed EP copies of shipping bills duly attested by the Customs towards redemption of 4 advance licences : (i)0710017617 dt.3.2.02 (ii) 0710018223 dt.31.12.02, (iii) 0710020050 dt. 25.3.03 & (iv) 0710020881 dt.29.4.03, as the original shipping bills were not traceable. It was decided that the re-constructed EP copies of shipping bills duly attested by the Customs may be accepted towards redemption provided the same are within original EOP and other requisite documents, namely, original BRC etc. are submitted by the firm.

Case No.34 M/s. Hindustan Zinc Ltd., Udaipur.

F.No.01/94/180/211/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Redemption of advance licence No.1310011930 dt.16.10.03 against E.P. copies of shipping bills.

The Committee noted that the firm has submitted a few re-constructed EP copies of shipping bills duly attested by the Customs towards redemption of advance licence No.1310011930 dt.16.10.03 as the original shipping bills were not traceable. It was decided that the re-constructed EP copies of shipping bills duly attested by the Customs may be accepted towards redemption provided the same are within original EOP and other requisite documents, namely, original BRC etc. are submitted by the firm

Case No.35 M/s.Hindustan Zinc Ltd., Udaipur.

F.No.01/94/180/210/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Redemption of advance licence No.1310012667 dt.19.12.03 against E.P. copies of shipping bills.

The Committee noted that the firm has submitted a few re-constructed EP copies of shipping bills duly attested by the Customs towards redemption of advance licence No. No.1310012667 dt.19.12.03 as the original shipping bills were not traceable. It was decided that the re-constructed EP copies of shipping bills duly attested by the Customs may be accepted towards redemption provided the same are within original EOP and other requisite documents, namely, original BRC etc. are submitted by the firm

Case No.36 M/s.Indiana Gradings Pvt. Ltd., Mumbai

F.No.01/94/180/419/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0310273074 dt.7.6.04

The Committee noted that EO against the advance licence 0310273074 dt.7.6.04 has been fulfilled to the extent of 100% qty. wise and 90% value wise as claimed by the firm. Therefore, it was decided to revalidate the licence for a period of six month from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.37 M/s.Alcobex Metals Ltd., Jodhpur.

F.No.01/94/180/193/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of annual advance licence No.1310017640 dt.16.2.05.

The Committee noted that the firm has submitted a few re-constructed EP copies of shipping bills duly attested by the Customs towards redemption of advance licence No.1310017640 dt.16.2.05 as the original shipping bills were not traceable. It was decided that the re-constructed EP copies of shipping bills duly attested by the Customs may be accepted towards redemption provided the same are within original EOP and other requisite documents, namely, original BRC etc. are submitted by the firm

The Committee noted that EO against annual advance licence No. 131001/640 dt.16.2.05 has been completed more than 100% as claimed by the firm. Therefore it was decided to revalidate the licence for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.38 M/s. National exports Corporation, Amritsar..

F.No.01/94/180/144/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.1210003116 dt.6.8.2004.

As the EO is claimed to have been fulfilled 100% by the firm, the Committee decided to revalidate the advance licence No. 1210003116 dt.6.8.2004. for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.39 M/s. Unidrug innovative pharma technologies Ltd., Indore.

F.No.01/94/180/408/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Regularisation of partial exports made to 100% EOU instead of physical exports against advance licence No.1110007002 dt.14.10.2003.

The Committee noted that the current FTP permits both physical exports as well as deemed exports towards fulfillment of EO against advance licence. It was decided to regularize the partial exports made to 100% EOU instead of physical exported against the above advance licence No. 1110007002 dt.14.10.2003

Case No.40 Reference from ILS Division.

F.No.01/53/162/A-71/AM08/ILS

Meeting No.06/AM08 date: 16.10.07

Subject: Grant of import licence on stock and sale basis for import of ACs and other items containing ozone depleting gases, refrigerant gases like HCFC-22 (R-22), HCFC123/134/114/141b/133/Blended HCFC etc. and other miscellaneous items.

The Committee decided that for the current financial year (1.4.07 to 31.3.08), the following items may be allowed for grant of import licence on stock and sale basis for quantities mentioned against each item as mentioned here under:

1.	Item	Qty.
1.	Air Conditioners containing HCFC-22 or R-22	10 Lakhs
2.	Deep Freezer & other items containing HCFC-22	500 Nos.
3.	HCFC-22/R-22	4000MT
4.	Refrigerant Gases like HCFC-123/134/114/141b/12/133/Blended HCFC	30,000MT
5.	Miscellaneous items like second hand Piano	50Nos.

Case No.41 M/s. Paras Petrofils Ltd., Surat.

F.No.01/84/162/1011/AM08/DES.V

Meeting No.06/AM08 date: 16.10.07

Subject : To allow fulfil EO by export of value added product with higher fob value and higher value addition within the parameters of fixed SION against 4 advance licences.

The Committee noted and concurred in the following decision taken by grievance committee headed by DGFT in its meeting dt.19.9.07.

Decision of the Grievance Committee : *“For import of Polyester Chips for export of Polyester Filament fully drawn Yarn, as per SION J-209. Firm has requested that their licence may be amended substituting original export product by a value added product, dyed and Printed Fabric for which there is SION J-30. For the export product (dyed and Printed Fabric), input is Polyester Filament Yarn, which is finished product against the SION J-269. With this higher value addition from 55% to 90% licences higher foreign exchange would be realized.*

Committee decided to accept request with condition that only future exports will be used for meeting export obligation, to be completed in 6 months time.”

Case No.42 M/s. Shree Pushkar Petro Products Ltd, Mumbai

F.No.01/94/180/137/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0310259239 dt.18.3.04.

The Committee noted that EO against advance licence No.0310259239 dt.18.3.04 has been fulfilled 100% both qty. wise and value wise as claimed by the firm. However, 14.13% of EO fulfilled is beyond the valid EO period i.e. upto 30.6.2007. Committee decided to extend the EOP, till 30.6.07 to regularize the exports effected beyond EOP subject to payment of composition fee @ 1% per month on the duty saved amount viz.-a-viz the qty. of export made beyond the EO period.

Case No.43 M/s.Sterlite Optical Technologies Ltd., Mumbai.

F.No.01/81/162/665/AM07/DES.II

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0310088154 dt.12.6.2001.

The Committee noted from the agenda that the original EOP in respect of advance licence No. 0310088154 dt.12.6.2001 expired on 11.12.02. However, exports against the said licence has been fulfilled more than 100%, as reported by RA, Mumbai. However, the EO has been fulfilled outside the valid EOP. Therefore it was decided to extend the EO period in respect of said advance licence upto 7.6.05 to regularize the exports made outside the valid EOP i.e. upto 7.6.2005, subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the EOP.

Case No.44 M/s. DLF Power Ltd., Gurgaon.

F.No.01/80/162/1384/AM07/DES.I

Meeting No.06/AM08 date: 16.10.07

Subject: Extension of EOP period in respect of advance Licence No. D/F /0007733 dt.26.11.1998

Subject: Extension of EO period in respect of advance licence No.P/L/009 / 23 dt.26.11.1998.

The Committee noted the FTP provision that EOP in case of deemed export advance licence is co terminus with the project. Therefore Policy Relaxation is not warranted in this case.

Case No.45 M/s. BHEL, Trichirapalli.

F.No.01/80/162/42/AM04/DES.I

Meeting No.06/AM08 date: 16.10.07

Subject: Amendment of norms against advance licence No.0410056010 dt.16.4.2004.

The Committee noted that the request of the firm in this case relates to amendment of norms which is the domain of Norm Committee and not PRC. Therefore, no Policy Relaxation is involved in the matter. However, Committee was of the view that frequent changes in norms must be discouraged.

Case No.46 M/s. Hindustan Tin Works Ltd., New Delhi.

F.No.01/80/162/1418/AM07/DES.I

Meeting No.06/AM08 date: 16.10.07

Subject: Request for grant of revalidation against advance licence No.0510195396 dt.30.11.2006.

The Committee noted that EO has been fulfilled against advance licence No. 0510195396 dt.30.11.2006 to the extent of 100%. Therefore committee decided to revalidate the said licence for a period of six months from the date of endorsement on the licence. It was also decided to not impose any composition fee in this case as the licence was in the custody of RA (CLA).

Case No.47 M/s. L&T –Komatsu Ltd., Bangalore.

F.No.01/94/180/247/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0710027864 dt.8.3.04.

The Committee noted that EO has been fulfilled against advance licence No. 0710027864 dt.8.3.04 to the extent of 100% both qty. wise and value wise as claimed by the firm. Therefore committee decided to revalidate the said licence for a period of six month subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.48 M/s. Malladi Drugs & Pharmaceuticals Ltd., Chennai.

F.No.01/94/180/494/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0410063922 dt.8.11.2004.

The committee noted that firm has fulfilled 138% EO (qty.wise) and 93.45% (value wise) against advance licence No. 0410063922 dt.8.11.2004. In view of this, committee decided to revalidate the licence subject to the condition that the import would be allowed only from registered sources after payment of composition fee @ 2% of the cif value of balance import.

Case No.49 M/s. Aga Fruits (P) Ltd., Bangalore.

F.No.01/94/180/136/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension of EO period in respect of advance licence No.0710028603 dt.5.4.04.

The Committee noted that EO against advance licence No. 0710028603 dt.5.4.04. has been fulfilled 52.57% qty. wise as claimed by the firm. Since more than 50% of EO has been fulfilled within the valid EO period, as claimed by the firm, Committee decided to extend the EOP for period of six month from the date of endorsement subject to payment of composition fee @ 1% per month on the duty saved amount viz.-a-viz the qty. of balance export.

Case No.50 M/s. May (India) Laboratories Pvt. Ltd., Chennai.

F.No.01/94/180/572/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject : Clubbing of the 3 advance licences.

The Committee did not accede to the request of the firm for clubbing. It was decided to provide the following options to the firm :

- (i) Firm could export the resultant product under licence No.0410068644 dt.18.3.05 using duty free imported raw material.
- (ii) Firm could re-export the duty free imported material in same form.
- (iii) Destroy the duty free imported raw material in the presence of Customs authority.

Case No.51 M/s. Indian Petrochemicals Corporation Ltd., Mumbai.

F.No.01/94/180/649/AM08/PC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Revalidation of advance licence No.0310316179 dt.10.2.05.

The Committee noted that EO against advance licence No. 0310316179 dt.10.2.05 has been fulfilled 99.99% qty. wise and 122.35% value wise as claimed by the firm. Therefore, Committee decided to revalidate the above licence for a period of six month from the date of endorsement subject to payment of composition fee @ 2% of the cif value of balance import.

Case No.52 M/s. Hetro Drugs Ltd., Hyderabad.

F.No.01/94/180/125/AM08/PC-1

F.NO.01/94/180/423/AM08/FC-1

Meeting No.06/AM08 date: 16.10.07

Subject: Extension in EOP against advance licence No.0910014615 dt.06.06.03.

The Committee noted that EO against advance licence No. 0910014615 dt.06.06.03 has been fulfilled 81.81% qty. wise and 97.3% value wise with in the EOP, as claimed by the firm. Therefore, Committee decided to grant extension in EOP upto 05.05.06 against the above licence for regularization of exports made beyond EO period, subject to payment of composition fee @ 1% per month on the duty saved amount vis-a-vis the qty. of export made after the EO period.
